

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 38 OF 2017 & IA NOS. 84 &85 OF 2017

AND

APPEAL NO. 98 OF 2017 & IA NOS. 178 & 177 OF 2017

Dated: 9th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 38 OF 2017 & IA NOS. 84 &85 OF 2017

In the matter of :

M/s J. K. Cement Ltd.

...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Anantha Narayan M.G.
for Mr. Shridhar Prabhu

Counsel for the Respondent(s)

:

Ms. Pratiksha Mishra for R-2,3,4 & 5

APPEAL NO. 98 OF 2017 & IA NOS. 178 & 177 OF 2017

In the matter of :

Nandi Shakari Sakkare Karkhane Niyamit

...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Anantha Narayan M.G.
for Mr. Shridhar Prabhu

Counsel for the Respondent(s)

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ORDER

IA No. 85 of 2017 & I.A. No. 177 of 2017 (for exemption from filing certified copy of the impugned order) are allowed.

Learned counsel appearing for Respondent Nos. 2, 3, 4 & 5 seeks three weeks further time to file reply. She may take steps to file reply on or before 31.08.2017 after serving copy on the other side.

List the matter on **12.09.2017**. Interim order to continue till then.

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson